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OSA Nos. 180 & 183 of 2



Order QR

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 06-10-2026

CORAM

THE HON'BLE MR JUSTICE N. SATHISH KUMAR

AND

THE HON'BLE MR.JUSTICE GK.MUTHUKUMAAR

**OSA Nos. 180 & 183 of 2026
and CMP.Nos.27993 & 28002 of 2026**

In OSA.No.180 of 2026

C.T.R.Nirmal Kumar,
Minister for Electricity,
Government of Tamil Nadu,
Having his office at Secretariat,
Fort St. George, Chennai 600 009.

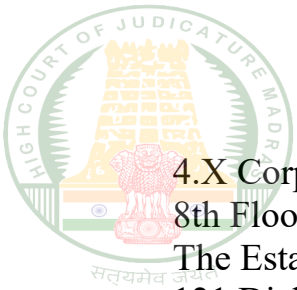
..Appellant(s)

Vs

1.Dravida Munnetra Kazhagam (DMK),
Represented by its General Secretary,
Thiru.Duraimurugan,
S/o.Thiru.Duraisamy (Late),
Anna Arivalayam
Anna Salai,
Teynampet,
Chennai 600 018.

2.Aadhav Arjuna
Minister for Public Works and Sports,
Government of Tamil Nadu,
Secretariat Fort St.George,
Chennai 9.

3.Tamilaga Vettri Kazhagam(TVK)-IT Wing
TVK Head Office,
8th Avenue,
Panaiyur,
Chennai 600 119.



4.X Corp/X India
8th Floor,
The Estate,
121 Dickenson Road,
Karnataka,
Bengaluru 560 042.

5.Meta Platforms,Inc Unit 28 and 29
The Executive Center,
Level 18,
DLF Cyber City,
Building No.5,
Tower A, Phase III,
Gurgaon 122 002
India.

6.You Tube (Google)
Google RMZ Infinity
No.3 Tower E,
Old Maddras Road,
Sadanandanagar,
Bennigana Hallik,
Bengaluru,
Karnataka 560 016

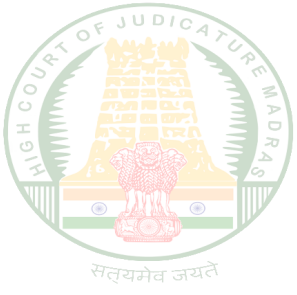
7.John Doe
8.John Doe
9.John Doe
10.John Doe

..Respondent(s)

This Original Side Appeal is filed under Order XXXVI Rule 9 of the Madras High Court Original Side Rules, 1994 read with Clause 15 of Letters Patent, to set aside the order dated 05.10.2026 passed in A.No.4180 of 2026 in C.S.Sr.No.168724 of 2026.

For Appellant(s):

Mr.Vijay Narayan, AG and
Mr.P.V.Balasubramanian, AAG for
Mr.Hari Radhakrishnan



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Order QR

For Respondent(s):

Mr.J.Ravindran, SC for Mr.Vimal for R1
Mr.Sathish Parasaran, SC for
Ms.Pranjal Agarwal for R2
Mr.G.Murugendran for R3

In OSA.No.183 of 2026

Tamilaga Vettri Kazhagam(TVK)-IT Wing
TVK Head Office,
8th Avenue,
Panaiyur,
Chennai 600 119.

..Appellant(s)

Vs

1.Dravida Munnetra Kazhagam (DMK),
Represented by its General Secretary,
Thiru.Duraimurugan,
S/o.Thiru.Duraisamy (Late),
Anna Arivalayam
Anna Salai,
Teynampet,
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2.C.T.R.Nirmal Kumar,
Minister for Electricity,
Government of Tamil Nadu,
Having his office at Secretariat,
Fort St. George, Chennai 600 009.

3.Aadhav Arjuna
Minister for Public Works and Sports,
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Karnataka 560 016.

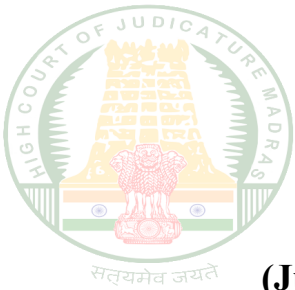
7. John Doe
8. John Doe
9. John Doe
10. John Doe

..Respondent(s)

This Original Side Appeal is filed under Order XXXVI Rule 1 of the Madras High Court Original Side Rules, 1994 read with Clause 15 of Letters Patent, to set aside the order dated 05.10.2026 passed in A.No.4180 of 2026 in C.S.F.No.168724 of 2026.

For Appellant(s): Mr.G.Murugendran

For Respondent(s): Mr.J.Ravindran, SC for Mr.Vimal for R1
Mr.Vijay Narayan, AG and
Mr.P.V.Balasubramanian, AAG for
Mr.Hari Radhakrishnan for R2
Mr.Sathish Parasaran, SC for
Ms.Pranjal Agarwal for R3



COMMON JUDGMENT

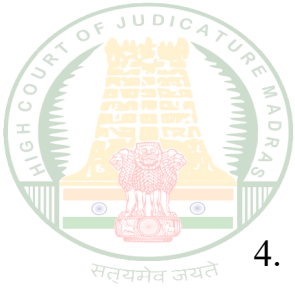
(Judgment of the Court was delivered by N.Sathish Kumar J.)

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The learned Advocate General pointed out that the suit has been filed against the Minister in his official capacity and that in the entire plaint, it has also been stated that the alleged statements are said to have been made by the Minister in his official capacity. Therefore, the suit itself is not maintainable without issuing notice under Section 80 of the Code of Civil Procedure.

2. Mr.Sathish Parasan, learned Senior Counsel would further point out that a political party is not a juristic person and that a suit for defamation will not lie at the instance of a political party. He also relied upon the judgment of the Hon'ble Supreme Court in the case of *Indian National Congress, through its State Unit Vs. Union of India through the Cabinet Secretary and others reported in 2017 SCC Online Chh 1628*.

3. At this stage, Mr.Ravindran, learned Senior Counsel would submit that the papers have not been served and that the matters may be heard on merits on the next date of hearing. He also submitted that they would not number the suit till the next date of hearing.



4. Hence, the statement is recorded. Registry is directed not to number

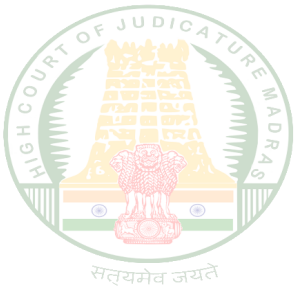
C.S.Sr.No.168724 of 2026 until the next date of hearing. List the matter on 13.10.2026. In the meanwhile, the learned counsel for the appellant is directed to serve all the papers to the respondent.

(N.S.K.,J.) (G.K.M.,J.)
06-10-2026

Index: Yes/No
Speaking/Non-speaking order
Neutral Citation: Yes/No
VKR

To

The Sub Assistant Registrar(Original Side),
Madras High Court,
Chennai.



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N. SATHISHKUMAR, J.
AND
GK. MUTHUKUMAAR, J.

VKR

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